RAJYA SABHA

Thursday, the 8th August, 2024/17 Sravana, 1946 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take the opportunity to extend birthday greetings to hon. Members of Parliament, Shri Kapil Sibal and Shri Subhas Chandra Bose Pilli on their birthday today.

Shri Kapil Sibal is in his third term in Rajya Sabha, latest being since July, 2022. A former Union Minister, he previously served in Rajya Sabha, 1998 to 2004 and 2016 to 2022 and for two terms in Lok Sabha, 2004 to 2009 and 2009 to 2014. Shri Sibal is an alumnus of University of Delhi and Harvard Law School. As legal luminary, he is known for his grace, eloquence, wit and highly impactful voice inside the Court as well as in Parliament. On a lighter note, he has emerged also as a journalist, occupying social space, and the Chairman has been the easy punching bag for him - this I would share with all the hon. Members -- on electronic site. He is a good friend of mine; therefore, I am saying so. If he had been present in the House, I would have dilated on this a little more.

He belongs to a very reputed family that has been in the premium category of legal profession for three generations. He has served as Additional Solicitor General of India from 1989 to 1990 while I was a Member of Lok Sabha and, currently, is the President of the Supreme Court Bar Association. His distinguished father, Padma Bhushan Shri Hira Lal Sibal, was also a senior advocate, and had the rare distinction of being the Advocate General both of Punjab and Haryana. His illustrious brother, Shri Kamal Sibal, former Foreign Secretary and presently the Chancellor of Jawaharlal Nehru University, continues to make impactful contributions in public life.

Shri Sibal is renowned as a prolific writer. His anthologies, "I Witness", "My World Within", are well known. His articles on topical issues appear regularly in newspapers, garnering widespread readership. His YouTube channel, Dil Se with Kapil Sibal, is full of wit, sarcasm, humour, and has good share of victims like me, has been attracting wider viewership. I had the good fortune to attend a function where Shri Kapil Sibal celebrated 50 years in the legal profession with such grace and performance.

Shri Kapil Sibal is married to Shrimati Promilaa Sibal and the couple is blessed with sons, Akhil and Amit, both very distinguished senior advocates in their own right. Hon. Members, on behalf of this House and my own, I wish him a long, healthy and happy life and extend greetings to his family members. More than anyone else, I feel his absence in the House today.

Shri Subhas Chandra Bose Pilli, a Member of this august House since June 2020, is a very graceful person in the House, like all of you. Joining public life since his student days, he rose through the ranks to become Cabinet Minister and Deputy Chief Minister in the Government of Andhra Pradesh, and as a Member of Andhra Pradesh Legislative Assembly, he served three terms, and one term in Legislative Council. He and his late wife, Shrimati Satyanarayanamma, are blessed with two sons, Dr. Raveendranath and Suryaprakash, and daughter, Aruna.

Hon. Members, on behalf of this House, and on my own, I wish him a long, healthy and happy life and extend greetings to his family members.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. Notification of the Ministry of Culture
- II. Heritage Bye-laws of the Ministry of Culture
- III. Reports and Accounts (2021-22 and 2022-23) of various Organizations and related papers

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Culture Notification No. 26-4/2020-Lib., dated the 22nd December, 2023, publishing the Ministry of Culture, Rampur Raza Library (Director) Recruitment Regulations, 2023, under sub-section (4) of Section 28 of Rampur Raza Library Act, 1975, along with delay statement.

[Placed in Library. *See* No. L.T. 677/18/24]

II. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958: -